

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2037
TO BE ANSWERED ON 02.08.2024

ATTACKS AGAINST WOMEN AND CHILDREN

2037 DR. K SUDHAKAR

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any data regarding child marriages happening in the country and if so, the details thereof, State-wise;
- (b) whether the Government has any data regarding the attacks against women and children happening in the country and if so, the details thereof, State-wise;
- (c) whether the Government has any data regarding the total amount of funds being paid to Anganwadi workers of Karnataka and if so, the details thereof along with State and Central components including incentives paid to them;
- (d) whether the targets laid out at Chikkaballapur in the said State for Anganwadi workers have been achieved and if so, the details thereof; and
- (e) whether the Government has any data regarding the achievements made under the Poshan 2.0 scheme in the State of Karnataka and if so, the details thereof particularly for Chikkaballapur?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI ANNPURNA DEVI)

(a): National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its publication "Crime in India". The latest published report is available up to the year 2022. The State/ UT - wise number of cases registered under "The Prohibition of Child Marriage Act, 2006" as per the NCRB Report for the year 2022 is at **Annexure-I**.

(b): The NCRB report referred above indicates the data on crime against women & children, Crime Head wise [under the 'Indian Penal Code (IPC)' or under the 'Special and Local Laws (SLL)'] & State/ UT wise. There is no separate heading of 'attack against women & children' in this report. However, State/ UT wise total number of

crimes registered against the women and children as per the NCRB Report for the year 2022 is at **Annexure-II**.

(c): Anganwadi Workers (AWW) are “honorary workers” from the local community, for which they are paid honorarium @ Rs. 4,500/- per month on cost sharing basis between Centre and State/UT along with performance linked incentive of Rs.500/-. In addition, States/UTs are also paying additional monetary incentives/honorarium to these functionaries from their resources which vary from State to State. The State of Karnataka provides Rs.6500/- per month as additional honorarium to AWWs.

Under Mission Poshan 2.0, there is a provision of providing monthly performance-based incentive @Rs. 500/- to Anganwadi Workers and Rs. 250/- to Anganwadi Helpers against expected tasks as specified in guidelines dated 01.11.2021 issued to States/UTs by the Ministry of Women and Child Development (MWCD). During the FY 2023-24, an amount of Rs. 2645.26 lakh was released to the State of Karnataka for incentivising the frontline functionaries.

(d): As per June 2024 data of Poshan Tracker for Chikkaballapur District, around 67,837 children under 6 years of age were measured for monitoring their growth.

(e): In the State of Karnataka, as per the report of National Family Health Survey (NFHS)-5 (2019-21), the nutrition indicators for children under 5 years have improved as compared to NFHS-4 (2015-16). Stunting has reduced from 36.2% to 35.4%, while wasting has reduced from 26.1% to 19.5% and underweight prevalence has reduced from 35.2% to 32.9%.

However, as per the data of Poshan Tracker for the month of June 2024, 34.30 lakh children under 6 years were measured in the State of Karnataka, out of whom 35% were found to be stunted, 17% were found to be underweight and 3% children under 5 years were found to be wasted. The levels of underweight and wasting in children as obtained from Poshan Tracker data are much less than those projected by NFHS 5.

Annexure-I

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2037 to be answered on 02.08.2024 regarding 'Attacks against Women and Children'.

The State/ UT - wise number of cases registered under "The Prohibition of Child Marriage Act, 2006" as per the NCRB Report for the year 2022

Sl.No.	States/ UTs	No. of Incidences/Cases
1.	Andhra Pradesh	26
2.	Arunachal Pradesh	0
3.	Assam	163
4.	Bihar	13
5.	Chhattisgarh	0
6.	Goa	0
7.	Gujarat	9
8.	Haryana	37
9.	Himachal Pradesh	4
10.	Jharkhand	5
11.	Karnataka	215
12.	Kerala	6
13.	Madhya Pradesh	7
14.	Maharashtra	99
15.	Manipur	1
16.	Meghalaya	0
17.	Mizoram	0
18.	Nagaland	0
19.	Odisha	46
20.	Punjab	4
21.	Rajasthan	10
22.	Sikkim	0
23.	Tamil Nadu	155
24.	Telangana	53
25.	Tripura	2
26.	Uttar Pradesh	17
27.	Uttarakhand	6
28.	West Bengal	121
29.	A&N Islands	0
30.	Chandigarh	0
31.	D&N Haveli and Daman & Diu	0
32.	Delhi	1
33.	Jammu & Kashmir	2
34.	Ladakh	0
35.	Lakshadweep	0
36.	Puducherry	0
	Total	1002

Annexure-II

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2037 to be answered on 02.08.2024 regarding 'Attacks against Women and Children'.

The State/ UT- wise total number of crimes registered against the women and children as per the NCRB Report for the year 2022

Sl.No.	States/UTs	Crime against Women	Crime against Children
1.	Andhra Pradesh	25503	3308
2.	Arunachal Pradesh	335	143
3.	Assam	14148	4084
4.	Bihar	20222	8122
5.	Chhattisgarh	8693	6177
6.	Goa	273	184
7.	Gujarat	7731	4964
8.	Haryana	16743	6138
9.	Himachal Pradesh	1551	740
10.	Jharkhand	7678	1917
11.	Karnataka	17813	7988
12.	Kerala	15213	5640
13.	Madhya Pradesh	32765	20415
14.	Maharashtra	45331	20762
15.	Manipur	248	120
16.	Meghalaya	690	496
17.	Mizoram	147	135
18.	Nagaland	49	35
19.	Odisha	23648	8240
20.	Punjab	5572	2494
21.	Rajasthan	45058	9370
22.	Sikkim	179	159
23.	Tamil Nadu	9207	6580
24.	Telangana	22066	5657
25.	Tripura	752	220
26.	Uttar Pradesh	65743	18682
27.	Uttarakhand	4337	1706
28.	West Bengal	34738	8950
29.	A&N Islands	178	146
30.	Chandigarh	325	224
31.	D&N Haveli and Daman & Diu	126	107
32.	Delhi	14247	7468
33.	Jammu & Kashmir	3716	920
34.	Ladakh	15	8
35.	Lakshadweep	16	11
36.	Puducherry	200	139
	Total	445256	162449

